

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

2

O.A.No.2726/91

Date of decision: 07-04-92.

SHREE KISHAN ...Applicant

Shri K.K.Rai ...Counsel for the applicant

Versus

Delhi Administration ...Respondent

CORAM:

THE HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
THE HON'BLE MR. A.B.GORTHI, MEMBER(A)

O R D E R

The learned counsel for the applicant states that the applicant does not wish to pursue the present application and craves leave to withdraw the same. Accordingly, the application is disposed of as withdrawn.

A.B. Gorthi
(A.B.GORTHI)
MEMBER(A)

pkk.

P.K. Kartha
(P.K.KARTHA)
VICE CHAIRMAN